CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, WEST ZONAL BENCH AT MUMBAI

REGIONAL BENCH - COURT NO. 02

Excise Appeal No. 87345 of 2019

(Arising out of Order-in-Appeal No. NSK/EXCUS/000/APPL/419/18-19 dated 12.10.2018 passed by Commissioner of GST & Central Excise (Appeals), Nashik)

M/s. The India Cements Limited ....**Appellant**
Vaijnath Grinding Unit,
Dharmapuri Road,
District – Beed,
Maharashtra - 431515

VERSUS

Commissioner of Central Excise, Customs & Service Tax, Aurangabad .....**Respondent**
N-5, Town Centre, CIDCO,
Aurangabad-431030

Appearance:

Ms. Payal Nahar, Advocate for the Appellant
Shri Sanjay Hasija, Authorized Representative for the Respondent

CORAM:
HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85494/2021

Date of Hearing: 24.02.2021
Date of Decision: 24.02.2021

Per: S.K. MOHANTY

When the matter was called for hearing today, the learned Advocate for the appellant submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

(S.K.Mohanty)
Member (Judicial)

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